

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

218. IA/3238/2023 IA/3620/2023 IA/3762/2023 IA/3806/2023
IA/4397/2023 IA/4763/2023 IA/4764/2023 IA/4574/2023
IA/4564/2023 IA/4566/2023 IA/4567/2023 IA/4568/2023 IA/5730/2023
IA/3769/2023 IA/4320/2023 IA/4406/2023 IA/5593/2023
IA/749/2024 IA/816/2024 IA/1132/2024 C.P. (IB)/979(MB)2022

IN THE MATTER OF

Catalyst Trusteeship Limited

... Petitioner

Vs

Renaissance Indus Infra Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 16.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Khalid Kazi (PH)

For the Respondent:

ORDER

IA/3238/2023 IA/3620/2023 IA/3762/2023 IA/3806/2023

IA/4397/2023 IA/4763/2023 IA/4764/2023- Adjourned to **11.06.2024.**

IA/4574/2023 IA/4564/2023 IA/4566/2023 IA/4567/2023

IA/4568/2023 IA/5730/2023 IA/3769/2023 IA/4320/2023

IA/4406/2023 IA/5593/2023 IA/749/2024 IA/816/2024 IA/1132/2024-

Adjourned to **07.05.2024.**

Sd/-
MADHU SINHA
Member(Technical)
/Ziyaul/

Sd/-
REETA KOHLI
Member(Judicial)